

 सत्यमेव जयते	राजस्थान राजपत्र विशेषांक साधिकार प्रकाशित	RAJASTHAN GAZETTE Extraordinary Published by Authority
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भाग 4 (ग)

उप-खण्ड (I)

राज्य सरकार तथा अन्य राज्य-प्राधिकारियों द्वारा जारी किये गये (सामान्य आदेशों, उप-विधियों आदि को सम्मिलित करते हुए) सामान्य कानूनी नियम।

Law and Legal Affairs Department

NOTIFICATION

Jaipur, December 10, 2025

G.S.R.119 .-To provide cashless medical facility for Retired Chief Justices/Justices of the Rajasthan High Court and their spouse and other dependent family members in compliance of the order passed by the Hon'ble Supreme Court of India dated 18.02.2025 in Contempt Petition (C) No. 425-426 of 2015 in WP (C) No. 523 of 2002 Justice V.S. Dave, President, the Association of Retd. Judges of Supreme Court and High Courts Vs. Kusumjit Sidhu and others, State Government hereby makes the following Scheme to amend the Rajasthan High Court Retired Judges (Facility for Medical Concession) Scheme, 2013, issued vide notification dated 20.09.2013, namely:-

1. Short title and commencement.- (1) This Scheme may be called the Rajasthan High Court Retired Judges (Facility for Medical Concession) (Amendment) Scheme, 2025.

(2) It shall come into force with immediate effect.

2. Addition of new clause 4A.- (1) After the existing clause 4 and before the existing clause 5 of the Rajasthan High Court Retired Judges (Facility for Medical Concession) Scheme, 2013, the following new clause 4A shall be inserted, namely:-

"4A. that in addition to clause 4 above, person entitled for Medical facility under clause 2 of the Scheme may also avail cashless medical facility in any Government Hospital and Approved Hospital in the following manner, namely:-

(a) The Registrar General shall issue a family health care card to all retired Chief Justices/High Court Judges and their dependent family members/ family pensioners. On production of said family health care card, the Government Hospital and Approved Hospital shall provide cashless treatment.

(b) All Government Hospitals and Approved Hospitals shall provide cashless medical facility and submit the bill of all expenses of hospital to the Registrar General of the Rajasthan High Court. The Registrar General on receipt of bill from hospital arrange for earliest payment to the hospital not later than 15 days.

(c) In case where cashless facility is availed reimbursement of same medical expenses shall not be claimed.

Explanation: For the purpose of this clause Approved hospitals means,

- (i) Hospitals empanelled under Rajasthan Government Health Scheme/Central Government Health Scheme; and
- (ii) Other Hospitals recommended by the Chief Justice of Rajasthan High Court and approved by the State Government.

Note: MOA shall be executed by the Registrar General with all the concerned approved hospitals which are already empanelled under RGHS and CGHS and any other hospitals as recommended by Hon'ble Chief Justice of Rajasthan High Court and approved by the State Government."

[No. F.26(51)Nyay/2015 Part-52978-7642284]
By order of the Governor,

Brajendra Jain,
Principal Secretary to the Government.

Government Central Press, Jaipur.